[श्री शोज भद्र याजी]

मैं ग्रापको बहुत नमझाऊंगा ग्रीर इसी वजह से देश मिनत का लैंचन दे रहा हूं। ग्राज चबसे जरूरी चाज यह है कि ऐसे ऐसे लोग, जो पढ़े-लिखे हैं ग्रीर था भूगेग गुप्ता जो तो समझदार ग्रादमी हैं ग्रीर हम यह सोच रहे थे कि जब वे योध्प से ग्रामी ताजा होकर लौटे हैं तो ग्रच्छा बात बोलेंगे, लेकिन उन्होंने इस विश्रेयक पर गाली निकालना शुरू कर दिया ग्रीर पालियामेंट में इस तरह के शब्द बोले जो उन्हें नहीं बोलने चाहिये थे। सलिए यह जरूरी है कि उन्हें इस बात को समझाया जाय कि ग्राज देश को क्या परिस्थिति है। सबसे पहले मैं उन्हें नागालैण्ड ले जाऊंगा।

SHRI M, N, KAUL: Madam, it is 5.00.

THE DEPUTY CHAIRMAN: Let him finish.

AN HON. MEMBER: Let him continue the next day.

HALF-AN-HOUR DISCUSSION ON POINTS ARISING OUT OF ANSWER TO STARRED QUESTION NO. 261 RE MONEY COLLECTED BY THE CEMENT INDUSTRY

THE DEPUTY CHAIRMAN: Half-an-hour discussion. Mr. Mathur.

SHRI HARISH CHANDRA
MATHUR (Rajasthan): Madam
Deputy Chairman, the discussion which
arises out of this question had a deep bearing
on two major issues in public life with which
we all feel deeply concerned.

[THE VICE-CHAIRMAN (Shri Akbar Ali Khan) in the Chair]

Mr. Vice-Chairman, "it has to be viewed in a certain background and what we are considering today is how, firstly, political life at the top i_s to function, whether we can keep corruption away from those who are in political authority at the highest level,

and, secondly, the role which the private sector has to play, the corrupting influence which the Private sector has in the present circumstances and how it comes into play, what is the position, role and responsibilities which we are going to assign to the private sector.

We have accepted a mixed economy—and advisedly so—in the circumstances in which we live. And in this mixed economy if- the private sector is to play a dignified role, is to occupy a place of honour, is to be respected and is to continue, then it will have to behave and it will have to give an account of itself. Let us examine this particular issue which throws a fund of light on our political life and on the functioning of the private sector.

j When cement decontrol was first ordered, Mr. Vice-Chairman, we raised serious objections in both the Houses because we visualised certain difficulties. My fundamental objection was that you are giving a rise of Rs. 13 per tonne to the cement manufacturer; of course, 50 per cent of which was to go to the public undertakings was to be at a particular concessional rate. But the poor man, the agriculturist and the citizen was to pay Rs. 13 per tonne more to the cement manufacturers. What for? So that the cement industry might have additional Rs. 25 .crores amassed during the next Five Year Plan. And to this might be added another Rs. 70 crores to

Rs. 80 crores to be advanced by some of our financing institutions—again, public money—so that the industry might expand. Now, if this is the nature of the socialistic pattern which we could put forward, I do not know how anybody sitting on this side will be able to defend it. You collect Rs. 25 crores from the poor consumer, put it into the pockets of those industrialists, you give them additionally Rs. 70 crores to Rs. 80 crores from your financing institutior s; they enlarge it and it becomes their personal property. That is how we had visualised. But still we swallowed

this because we were given a definite understanding that cement would be easy to get, that it would become cheaper, that the public sector would enlarge itself and that, with that expansion of private sector as well, things would improve considerably. Well, this was the fundamental objection which we had; 1 wrote a very strong letter to the then Prime Minister, the late Shri Lai Bahadur Shastri. "This sort of arrangement is saving, absolutely inconceivable for us-that you are fattening the private sector at the cost of the poor man and that you are taking positive, deliberate steps for the concentration of wealth into particular hands of those people who are already in the industry". The ACC will expand from five million tonnes to ten million tonnes. If this is not concentration and if this is not a monopolistic tendency, what else is it?

That apart, let us see how the cement industry had behaved. The reply which was given to us is there and I will give you certain facts which will disclose how dirty and stinking the deal that has been put through by the cement industry pooled together as a whole. The cement industry was allowed four annas per ton which came to about Rs. 25 lakhs for their expenditure. And every additional pie Which they realised was to go for the expansion of the industry. But somehow—I do not know how—they manipulated this scandal. From the answer given by the hon. Minister it was clear that this CACO, the organisation of the cement industry, collected more than Rs. 31 crores and distributed it at the absolute discretion of the Chairman of CACO. For what purpose was this money meant? This was meant for distribution at his discretion, in the furtherance of the objectives of this company. For the furtherance of the objective this company, the money was placed at their disposal. The money belongs to the companies. The money placed there belongs to the shareholders. And this money has come out of the pockets of the poor citizens under a special

arrangement. And that special arrangement and undertaking'—as moral undertaking binding and put on paper—was that every pie will go for the expansion of the industry. And see how this industry has spent this money. I have been able to collect some facts. That day I had asked whether the Chief Minister of Orissa had been given a cheque for one lakh of rupees, whether it had been sent to him. I do not know how the money was to be given to the Chief Minister of Orissa" for the furtherance of the objectives of this company. That is for him to explain.

My friend very relevantly raised an objection that it was not paid to the Chief Minister of Orissa. Well, I tried to verify facts because the first information was this. When I verified the facts, I found that it was really paid to individuals; this money has not been paid to any institution, not to any party; this money has been paid to individuals. And I find from the list that I have before me now that the money—paid to Mr. Deo who now happens to be the Chief Minister of Orissa was not Rs. 1 lakh, but Rs. 2 lakhs—another one lakh has been paid in the personal name of Mr. Deo. The total is Rs. 2 lakhs.

Now, Mr. Vice-Chairman, r quite agree that it Was not paid to the Chief Minister. But this makes the position ten times worse. For what purpose was this money paid? This was paid because the cement industry was not interested in making cement, it was not interested in producing cement but it was interested in producing Chief Ministers. And therefore the money was paid to particular individuals so that they might become Chief Ministers by spending that money during the elections. That is somehow to be linked-I do not know how— the objectives of the company were fulfilled this way. How was the cause of that company furthered by paying Rs. 2 lakhs to a particular individual who has now become the Chief Minister of particular State. And as I examine the list, I will not hesitate to read out some of the details from this

[Shri Harish Chandra Mathur.]

list. It is a long list. It clearly indicates that apart from certain names they wanted to camouflage it-it was some damned, dirty deal in which this company and the sponsor, the management, of this company were indulging, and they paid these amounts to corrupt those who are in political life. "They wanted to use this amount not for the furtherance of this objective of the company. This sacred money which was in their "hands, this sacred money of the shareholders realised from the poor citizens for a particular purpose, with a definite understanding, this money was utilised for corrupting the political life of the country. It was paid to individuals and the individuals were corrupted. It is a long list before me. I will not be able to read it out . . .

SHRI BHUPESH GUPTA (West Bengal): Give some names at least.

SHRI HARISH CHANDRA MATHUR: Yes, some names I will read out, those which have been given more than a lakh of rupees. Shy am Investment Corporation has been given Rs. 4,44,000. B. Jaimal Singh & Sons 'have been given Rs. 3,48,000. Nana Deshmukh and Jagdish Prasad Mathur have been given Rs. 1,25,000 each. I •do not know for what purpose it has been given. When the police investigate they will find that there are wheels within wheels. These names (have been used as a cover. When the police investigations take place, they will find out how surreptitiously this money has been used, how for criminal purposes this money has been used how this money has been used to corrupt the political life. (Interruption by Shri Lokanath Misra). He is as much my brother as vou are.

I might say, Sir, that I have contested three elections. I say it on the floor of the House that I have never accepted from any person a single penny, and I want that this tradition should be established that we should be able to contest. I am not a rich man. In my first election I spent

Rs. 6,000. In the second election I spent Rs. 10,000, and in the third election, because the election petition is going on, I do not like to make any detailed mention. I did not spend more tha_n Rs. 14,000.

Therefore, Sir, it is this black money which is responsible for undermining the democracy and for polluting the public life. If such money could be controlled and put in its proper place, I am sure hon. Members will be able to contest election with a smaller amount and in a decent and a cleaner manner.

SHRI BHUPESH GUPTA: The hon. Member was referring to some Chief Minister. Who is that Chief Minister who was being made?

SHRI HARISH CHANDRA MATHUR: Mr. R. N. Singh Deo, Chief Minister of Orissa. He was paid this much amount.

SHRI LOKANATH MISRA (Orissa): Would you kindly give the date?

SHRI HARISH CHANDRA MATHUR: I am sorry, the date is not with me. I have collected whatever information I could. It was paid before he was the Chief Minister. As I said, it is paid to make a Chief Minister, not to a Chief Minister. He was not the Chief Minister then.

SHRI LOKANATH MISRA: If anybody has been made Chief Minister through this kind of money it is your Chief Minister, Mr. Sukhadia, and not the Chief Minister of Orissa.

SHRI HARISH **CHANDRA** MATHUR: My friend will bear with me a little bit and he will find that the total amount which has gone to Rajasthan in the unmentioned name Rs. 50,000. is (Interruption). I raised the question fully understanding that there will be certain people from the Congress Party. I am not interested either in the Congress Party or any other party. I am interested in a clear administration. The hon. Vice-Chairman will remember that it was in this House . . .

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SHRI A. G. KULKARNI (Maharashtra): Are these all benami companies of Mr. Somani?

HARISH **CHANDRA** SHRI MATHUR: I might submit, Mr. Vice-Chairman, you will remember that some of us sitting both on this side as well as that side of the House, both in the Rajya Sabha as well as in the Lok Sabha, it has been our constant endeavour to bring about a cleaner .administration in the country. I spoke first in this House in 1952, then in 1954, and after joining the Congress, I venture to submit that I have spoken more vigorously, more outspokenly, in a more forthright manner. I believe in 1963 I told the Prime Minister of India, Pandit Jawaharlal Nehru, that he could not have a clean administration if his Chief Ministers became partners in this black money. I am not raising this discussion simply because a particular incident happened. It is one in a chain, in a series, and it has been my endeavour all the time to suggest how to bring about a cleaner administration. It is why I submitted that we must have an institution like the Ombudsman, the first institution suggested in the Administrative Reforms Committee of Rajas-than, of which I happened to be the Chairman. (Interruption by Shri Bhupesh Gupta). It is unfortunate that your Government is resisting, Mr. Bhupesh Gupta, this institution of "Lokpal. If you have any faith in a clean administration, and if you want the corrupt political people to be "brought to book, then you must agree 'to this institution. It has been our -effort all the time to point out this thing.

The list says a Lucknow Party paid Rs. 1,25,000 and another Lucknow Party paid another Rs. 1,25,000. This is what the cement industry, put together, handed over. The money was handed over by CACO.

SHRI A. G. KULKARNI: A benami company.

HARISH **CHANDRA** MATHUR: It is a private company.

Its management is known. Everything is known. The hon. Minister knows that they have a regular directorate. I will now come to the next point.

Moolchand Deshlehra, Rs. 90,000 in Madhya Pradesh. There are various other

Now, the hon. Minister said that it was Rs. 31 lakhs. But I have a list which says it is Rs. 38 lakhs which have been distributed to corrupt the political life of this country, to take away the money for their personal aggrandisement, for their personal benefit. This is the grossest misuse of money, it is companies' money. It has to be accounted for. Therefore, I demand of the Minister that he should forthwith blacklist this C.A.C.O. He should immediately take steps to prosecute the management of C.A.C.O. This is what I demand of the Minister. I demand that the Minister should hand over this case to the Central Bureau of Investigation of the Ministry of Home Affairs so that they can look into it and find out who are responsible. It is not the people so much who have received the money who are responsible. I say the people who have given the money are directly responsible. It was a sacred money in their hands with a certain purpose.

SHRI SYED AHMAD (Madhya Pradesh): What is C.A.C.O.?

HARISH **CHANDRA** SHRI MATHUR: Cement Co-ordinating Agency formed by all the cement industry, a central agency looking after their affairs and furthering the cause of the cement industry, furthering the cause of the industry by paying bribes, by corrupting officers, by corrupting and creating a lobby in Parliament, by paying certain amounts to Members of Parliament so that they can go and create a lobby for them. This is the sort of corruption that we have had, Vice-Chairman. This was the unaccounted money playing havoc. It was a daylight daredevil dacoity, as I would call it. Everything is

[Shri Harish Chandra Mathur].

known. It is on paper. It has got to be accounted for, and yet with impunity they can go ahead because they think they can corrupt certain people at the top, those in political life, and the matter will be hushed up. I do hope that the conscience of this House will revolt against such nefarious activity and will see to it that the people who have indulged in such a public scandal of the first order are brought to book, and that there is enquiry made directly into the whole affairs.

I would also request the hon. Minister to bring it to the notice of the income-tax authorities. Those people who have received the money in pri-vote capacity . . ,

SHRI A. M. TARIQ (Jammu and Kashmir): Give them to C.B.I.

HARISH CHANDRA SHRI MATHUR: Of course, C.B.I. I definitely demand that the case must go to the C.B.I. and I urgently request the hon. Minister to take over the distribution of cement immediately from these people. They betrayed the Government. They have betrayed the people and they have betrayed Parliament. These gentlemen in the industry deserve to be treated with care. And if you do not do it, you will be accused of being partner in their crime. I do hope that the hon. Minister will take due note of it.

NIWAS MIRDHA SHRI RAM(Rajasthan): Why do you speak today?

SHRI HARISH **CHANDRA** MATHUR: I will conclude in a minute. We are speaking today , .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI HARISH **CHANDRA** MATHUR: Just one minute and I will conclude. It is not a party issue at all as was made clear. There may be many people on this side on whom

this amount may have been spent. We are speaking, Mr. Vice-Chairman, On the eve of the Independence Day today. Let us remind ourselves of our responsibilities to the people of India. We must ensure clean administration. Wherever the Opposition has come into power, the first thing they have said is "clean administration in the State". That is their slogan. How this clean administration can be brought about if such people are permitted with impunity under the very nose of the Government to indulge in such scandalous state of affairs? I hope the hon. Minister will treat this matter in a fitting manner, which will give the Congress Party its due prestige, in the manner in which the Congress Party has got to give an account of itself in the eyes of the people. It is not enough that the Home Minister and the Prime Minister are honest. They have got to satisfy the people that they will not tolerate any nonsense and particularly the nonsense and scandal which has been brought to their notice on the floor of this House.

Discussion

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are nine persons who have given notice to me and so they will be called for putting questions. Would you like to answer them or would you like to . . .

SHRI BHUPESH GUPTA: The rule is very clear. We have to speak after the Minister speaks.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right. The Minister.

SHRI DAHYABHAI V. PATEL (Guiarat): May I point out that I had requested the Deputy Chairman that this half-an-hour discussion is not enough, that there are many people who want to have their say and that at least ten minutes' time should be allowed to each Member.

SHRI M. N. KAUL (Nominated): There can be another debate.

SHRI DAHYABHAI V. PATML: When? Next year? We are adjourning.

SHRI M. N. KAUL: Next session.

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THE MINISTER OF INDUSTRIAL DEVELOPMENT AND **COMPANY** AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): Sir, I would like, first of all, to refer to the facts of this case and then deal with the two important matters which have been raised by the hon. Member, Shri Mathur. Sir, as every one is aware, this cement distribution was decontrolled with effect from the 1st January, 1966. This was handled before by the State Trading Corporation during the period of control. To enable a smooth changeover from a long period of control and to ensure that the prices did not shoot up. the cement industry agreed to maintain the same pattern of distribution and price as were enforced before decontrol. For this purpose, the cement industry set up a central organisation, namely, Cement Allocation and Co-ordinating Organisation. This organisation was registered as a private limited company under the Indian Companies Act and it is not a public undertaking. Now the reason why this company was registered was to undertake the same activity which was done by the State Trading Corporation when cement was under control. And the House is aware that in order to undertake that activity, the State Trading Corporation used to charge 25 paise per tonne for operation expenses. Now the same amount of 25 paise per tonne was charged by this organisation and from the account of the CACO submitted for the year 1966, which I obtained from them only after this question was received from the hon. Member, it appears that they collected about Rs. 27,14,000 at the rate of 25 paise per tonne. And then, for the contingency expenses, salaries and so on, they have spent Rs. 27.05,262. So there was a surplus of only about Rs. 12,000 so far as this amount is concerned. But what the hon. Member is referring to is a really

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serious matter and relates to another aspect of the account. When cement was decontrolled, an undertaking was given by this organisation that 50 per cent of the production will be made available to Government and the supply to Government will be at Rs. 6 discount . . .

Discussion

SHRI HARISH CHANDRA MATHUR: You mentioned an increase of Rs. 13.

SHRI FAKHRUDDIN ALI AHMED: No, this will be done at a discount of six rupees to the Government. Now what actually happened was that during this year less cement was taken by the Government than they were required to give to the Government, with the result that on account of this saving of Rs. 6 rebate from their account, it appears that they got an amount of Rs. 49,48,702. Now this amount ought to have gone for the purpose of expansion and development programmes of the various units.

SHRI HARISH **CHANDRA** MATHUR: If not to the Government.

SHRI FAKHRUDDIN ALI AHMED: If not to the Government. But we found that out of this amount, various other expenditures have been shown. An amount of Rs. 31,16,288 has been shown as an amount placed with the President for discretionary expenditure on furtherance of the company's objectives . . .

SHRI A. G. KULKARNI: Rs. 31 lakhs or Rs. 38 lakhs?

SHRI FAKHRUDDIN ALT AHMED: Rs. 31,16,288.72.

SHRI A. G. KULKARNI: Mr. Mathur mentioned Rs. 38 lakhs.

SHRI FAKHRUDDIN ALI AHMED: I am reading from the statement of account. This is from the report and accounts for the year 1966. I would like to inform the hon. Members that as soon as I got this, j wrote a letter to the CACO asking them to give me the list of the persons and to explain to me how this expenditure had been

[Shri Fakhruddin Ali Ahmed], incurred. Till now I have no reply, except that the case of the Chief Minister of Orissa was referred to because a question was put about that particularly. I asked them whether it was a fact and they said "Yes, it was so". But before I gave a reply I thought that it would not be proper for me to give a reply to that question until and unless I had asked the Chief Minister of Orissa also. So I phoned him up and asked him whether it was a fact that this Rs. 1 lakh was given to him because that was the question put by Mr. Mathur. I do not know about the sum of Rs. 2 lakhs . . .

Half-an-hour

HARISH **CHANDRA** MATHUR: I wrote a letter a month earlier.

SHRI FAKHRUDDIN ALI AHMED: I asked him about it and he said he would give me his reply the next day. When I again phoned him up the next day, he said, yes, he had received it . . .

SHRI N. PATRA (Orissa): That is the Swatantra way of collecting.

LOKANATH MISRA: The Congress way has been much worse.

SHRI FAKHRUDDIN ALI AHMED: Sir, I am not such a fortunate person as to possess the names of the different persons who have been given this amount . . .

SHRI HKRISH **CHANDRA** MATHUR: You will get it.

SHRI FAKHRUDDIN ALI AHMED: I had again written a letter to them. The only thing that I heard from them was that half of this amount was spent by the President for hiring of jeeps and other expenses . . .

SHRI HARISH **CHANDRA** MATHUR: Hiring of jeeps!

SHRI A. G. KULKARNI: For what? For shikar or whai?

SHRI RAJNARAIN fUttar Pradesh): For Congress Party candidates.

SHRI FAKHRUDDIN AL2 AHMED: Now, i would asfe the hors... Member not to pass any sertection tsH lall the • facts are available and I \isould not like to say whether it is. Congress, Party Candidates or other Party candidates unless and until the eatire picture is before us. Excepting the gene- • ral picture, I hav« not got tffio details.-

SHRI M. N. KAUL: Was there any agreement' regariifcg thisexpenditure?

SHRI **HASHISH** CHANDRA. MATHUR: No.

SHRI FAKHr-ttDDIN AM AHMED:. No.

SHRI M. N. SAUL: 0» it W^IefU to the compares discretc^n?

SHRI FAKISRUDDIN ALI A4MED}: So far as this expenditure-is concerns ed, whatever-is the pro&t, that has *P>> be ploughed:! back for the purpose at expansioi ave explained:earlier.

Now, I hav« been gviensto understand that so favr as the unit, members of this assocision are 'Wricemad, aoeu'd-ing to th;eix various units., they were entitled tw this Rs. <*9-;lakh%. Th^said 'We do not want ijc, You pleas* keep this amount'. Oist of this the Rr- gave Rs. H lakhs to. the Preswtent for expenditure in words as have been explained heir; Now the question arises how thij); amoajat which ought to have been credited" to these units, h«s been accounted, far. As Members; are aware, we are.- entitled to receive their accounts only 42 days after their; general routing and I think yet about ! a few days are left before which they can file these aeeounts. I had a copy sent i < n' rae and we have passed an. order in the Company Law Department—I happen to be the Minister of two Departments, and I am answering this as Minister in charge of the Industrial Development Department but as Minister in charge of the Company Law Department wo have already passed an order—that this matter should be thoroughly examined and whatever questions are called for have to be taken $-\#p\ b$ \\\ they can \leq inly- be

examined after these accounts are available.

As far as the other suggestions given by my friend are concerned, we shall certainly keep those observations in view and whatever actions are called for, the Government will take the necessary action.

ंशि ए० एम० तारिकः ग्रापके पास कुछ नाम है उनमें से यह चार पाँच नाम कन्फर्म कर दोजिये।

SHRI FAKHRUDDIN ALI AHMED: I have no names. The only name I had was this because this question was forwarded, so I asked them whether it is a fact, because I have to give the reply 'yes' or 'no'. Then they said that this amount was given to the Chief Minister and I shall be grateful to the hon. Member if he will give that list also.

CHANDRA SHRI HARISH MATHUR: Very camouflaged list. I thought you will be able to do something.

SHRI FAKHRUDDIN ALI AHMED: I will do.

SHRI HARISH **CHANDRA** MATHUR: It is a matter for the police to investigate.

SHRI FAKHRUDDIN ALI AHMED: We shall do that.

THE VICE-CHAIRMAN (SHRI AKBAR ALl KHAN): That will help him if you will pass it on to him.

SHRI FAKHRUDDIN ALI AHMED: I request him to pass the list on to us.

SHRI **HARISH CHANDRA** ."MATHUR: I will send two lists.

t.[] Hindi Transliteration.

श्री राजनारायण : जरा सूनिये । इसी सदन में श्री मिश्रा जी ने कुछ लोगों का नाम पढ़ा था. तो जब मन्नी जी ने इंक्वायरी की दो मिश्रा जी ने जो नाम पढ़े थे उसके बारे में क्यों नहीं जवाब दिया ।

श्री हरीश अन्द्र भाष्र : उनके पास तो है नहीं, वह हमारे नामों का ही जवाब नहीं दे रहे।

SHRI FAKHRUDDIN ALI AHMED: Therefore I submit that so far as these facts are concerned, 1 have explained the position.

It is with regard to the discount amount on account of which this amount which was of the order of Rs. 49 lakhs was collected which ought to have gone for the purpose of development and instead of this amount being given to the various units, it has been shown as a receipt on one side and as expenditure of about Rs. 31 lakhs on the other side. My friend says it is Rs. 38 lakhs. We shall certainly make an enquiry and take whatever actions are called for and certainly these are the actions called for under the Company Law and other Acts.

SHRI **CHANDRA** HARISH MATHUR: The Minister himself admits that this amount was meant only for expansion. They could not have spent the amount anywhere otherwise according to the agreement with the Government and the undertaking given to the Government. This money has clearly been spent otherwise. This is obvious even from their confession. Is it not a prima facie case to go against them? What is it that he is going to enquire into? It is accepted. It is a confession. (Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALl KHAN): I think the seriousness of the situation has been realised by the Minister and after the definite understanding to spend this amount on development, it has not

[The Vice-Chairman] been used for that purpose but for other purposes, which was not right. So he has given an assurance that he will take all the necessary measures to see that those who have done this wrong are properly dealt with. Now my difficulty is that Rule 60 says:

"The member who has given notice may make a short statement and the Minister concerned shall reply shortly. Any member who has previously intimated to the Chairman may be permitted to put a question for the purpose of further elucidating any matter of fact."

I have got 9 names here. Let me exhaust these names. Then those who have not given the names are there and two persons have written to me and I will try to exercise my discretion but let me exhaust according to the Rules, the number of persons who have given their names.

श्री राजनारायण : प्रिवियसली के माने क्या हैं, क्या प्रिवियसली मींस — मिनिस्टर के खडे होने के पहले ।

شری اے - ایم - طارق - جو مقتوی ۔ جی نے کہا اس کے بارے میں میں مفتری جی سے یہ کہنا جاھتا ہوں کہ صاحب آپ کے پاس جو فہرست ہے کیا اس میں دیھی مکھ کا نام ہے - کیا ان میں دیھی کرشن مہتاب کا نام ہے - کیا اس میں عرے میں شری جیکب کا نام ہے کیا اس میں شری جیکب کا نام ہے کیا اس میں شری بسرینچا کا نام ہے کیا اس میں بلواج مدھوک کا نام ہے کیا تھا ہے اگر

پیسه لیا ہے۔ میں اور کنچھ نہیں پوچھتا۔

ं शि ए० एन० तारिक: जो मंत्री जी ने कहा, उसके बारे में में मंत्री जी से यह कहना चाहता हूं कि साहब आपके पास जो फेहरिस्त है उसमें नानाभाई देशमुख का नाम है, क्या उसमें हरेक्टण महताब का नाम है, क्या उसमें श्री जैकब का नाम है, क्या उसमें श्री जैकब का नाम है, क्या उसमें श्री जैकब का नाम है, क्या उसमें श्री पसरीचा का नाम है, क्या उसमें बलराज मधोक का नाम है। अगर है तो बता दीजिये कि किसने कितना पैसा लिया है। में और कुछ नहीं पूछता।

THE VICE-CHAIRMAN (SHRr AKBAR ALI KHAN). I will not ask the Minister to reply. Mr. Patel,

SHRI DAHYABHAI V. PATEL: I had requested the Deputy Chairman to allow us a few minutes' time to speak as this is an important matter. It raises the fundamental issue of making donations by companies. We heard a statement by an eminent Congressman processing so much honesty and what not while we know how the Congress has been running the elections all these years. Has not the Congress taken money from limited companies all this time? Have not the limited companies had to come to the Ministers for every little thing? Look at the debates.

AN HON. MEMBER; No.

SHRI DAHYABHAI V. PATEL; You do not know anything—the man who said 'no'. Look at the discussions and the report of the Select Committee^ and the discussions in both the Houses on the Company Law (Amendment) Bill. It is very recent. All the Opposition parties asked for a ban on donations by the limited companies to political parties. It was only the Congress Party with its guilty conscience and its greed to collect more

f] | English transliteration.

money for the elections that opposed it. That exposes the myth of the Congress honesty. Now the defeat of the Congress has brought this virtue to the surface of the Congress. Just as, according to mythology, when there was Samudramanthanam so many things came out, so also the defeat of the Congress has brought out so many things. Is it legitimate for companies to give donations? My friend Mr. Mathur raised the point of taking money and he said that this money is given because of decontrol. The Congress and their friends had a very nice time and their heydays when cement was controlled and cement could only be obtained even by the agriculturists in the villages on the recommendation of the Congressmen of the place. Then it was not blackmarketing. It was not collecting money under unfair means. The whole question has been very wrongly put . . . (Interruptions). The issue is clearly whether the Government decontrolled cement on good advice or not. The Government has decontrolled cement. As the Minister has said, he is going to look into some of these matters. Well, we will have to wait for a report from the Minister as to what he has got to say but before we ask for a report, will the Congressmen sitting in this House and outside put their hands on their hearts and say that lor 15 years they have not been taking money from the industries? Why say this as if the Congress has not taken any money from these industrialists, from the cement industry for the previous elections? I am sure and I know Mr. Mathur had been supported by the Congress Party. He might, have spent only Rs. 5 000 I am prepared to take him by his word. When there is a gentleman who says that I take that he is telling the truth and he has spent only Rs. 5,000. But how much did the Congress Party spend for his election? Where did all that money come from. Did they not come from these donations?

SHRI A G. KULKARNI: You have u»t understood Mr. Mathur.

SHRI DAHYABHAI V. PATEL: I have understood him thoroughly. I understand every congressman sitting there. When it suits them they become honest straightway. Let him come forward and tell me; when the Congress wanted money did not these business men give the party these donations? When I mentioned this matter in this House the Congress Government then had no reply. That is the trouble with them. It is the fundamental approach of the Cong-gress Party to this question. The Congress wants its rule to continue perpetually. It wants enormous donations for its elections. When I asked them to put a ban on it they did not accept it. I made it in my speech on the Company Law. Then I said, you put a ban on donations by companies to political parties. Lots of money have come to the Congress Party and if a proper investigation is made I am sure it will be found that the Congress has got a lion's share of all these donations. . It is, only this time that in spite of this lion's share the Congress has been defeated particularly in Rajasthan and that is why they are worried about it. They are worried only because of what happened in the last elections there.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Lokanath Misra, please put your question seeking clarification.

SHRI LOKANATH MISRA. Yes, Sir. There has been an attempt to confuse the issue here and so 1 will-put that right in one sentence and then I will put my question. The hon. Minister of Industrial Development and Company Affairs has been still insisting that it was the Chief Minister of Orissa who received money. I do not know whether he has already confirmed it from the Chief Minister or not. But I can say that it was not the Chief Minister who received it; it may be the President of the State Swantra Party. He can decide it. It is a matter between him

[Shri Lokanath Misra].

and the Chief Minister—of Orissa to bo decided. I do not want to enter into that matter now.

I have got a list here and I want to know from the hon. Minister whether Rs. 3 lakhs were given in the name of the Maharashtra Congress Party or not.

SHRI A. M. TARIQ; I don't know.

SHRI LOKANATH MISRA; You must know because you are so very enthusiastic about the whole matter. And then I want a further clarification from the hon. Minister whether an amount of Rs. lakhs was shown in the name of the Kerala Congress Committee? Is it a fact or not? I would also like to know whether the U.P. Congress Committee, Lucknow, has received a sum of Rs. 50,000. Is it a fact that the Congress Committee, Utkal received a sum of Rs. 50,000? Is it also a fact that the Tamil Nad Congress Committee, Madras received a sum of Rs. 75,000?

AN HON. MEMBER: Is that all?

SHRI LOKANATH MISRA: These are some of the items that I saw in a brief glance. There are mariy other details in this long list. They all come to Rs. 31 lakhs. This also includes some surreptitious payments like Messrs Beacons Pictorial who printed posters for the Congress Committee receiving Rs. 1,14,000

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN). Mr. Misra, you tend that list to the hon. Minister.

SHRI LOKANATH MISRA: He should have his own list.

THE VICE-CHAIRMAN (SHRI \(\frac{KBAR}{KBAR}\) ALI KHAN): He says he las no list.

SHRI LOKANATH MISRA; He can jet it. I cannot supply him. It is lot my business.

THE VICE-CHAIRMAN (SHRI IXBAR ALI KHAN): That will help im if you want justice to be done.

SHRI A. G. KULKARNI. It is publicity.

SHRI LOKANATH MISRA: Publicity? We do not go in for publicity. The entire people of India constitute I our publicity instrument. They do-1 the publicity for us and their one slogan is "Push out the Congress". That is the slogan of the people of India. Now I do not want to waste time on such irrelevant matters. To-come back to the points, the question is whether there have been these surreptitious payments or not, to the tune of Rs. 27 lakhs, given to the Congress out of the total amount placed at the disposal of the President of CACO. There are so many fictitious names shown here as having taken the payments. While they remain responsible for the payments, the real beneficiaries are the gentlemen with the Congress caps. Let them say if this is a fact or

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, between the Swatantra friends and the Congress friends here we have got an idea of how money is passing. We all agree that the Congress is having the lion's share, of course. Out of a sum of a crore and odd lakhs of rupees, the Congress has received a crore and Rs. 15 lakhs have gone to the Swatantra Party. Whatever that be, I should like to have clarifications on the following points.

Mr. Vice-Chairman, in this House when the matter came up most of us objected to the decontrol of cement. But then we were told that it was necessary in order to make more funds available to the cement industry for investment. We were told that production would be considerably raised as a result of this decontrol. We were also told that after they had given a price increase the cement price would not be raised. We were told that on the whole the cement industry would fall in line with the policy of the Government for increased production and better distribution through the normal agencies. Now

the GoversB&ent increased the price quite substantially before decontrol came. And you know that fifty per cent of the cement production is reserved for the Government and so it bujs that cersent and through the public exchequer it pays- the addition 1 price straightway. Mr. Vice-iChaHman, how is it when we have in this crountry otrrtain boards to look alter these tiling, the cement industry has violated jivery single pledge that it gave to th_{fc} Government and thro-Brgh Government to Parliament? ~We would \$ke to know whether W* have any remedy with regard to *uch open breach of faith by the cemestf, kings, the cement i«d*is-trialists.

Secondly, I should li'lse to know whether there has been a proper investigation into the manner in which the funds which accumulated in the industry had been handled by the Cement industrialists here.

Thirdly, I would like to know whether there has been a thorough investigation into the political donations that were made. It is no use speaking only of one Chief Minister. Everybody knows that the cement industrialists have been paying the Congress more than to anybody else in the country. The fact, the Congress bosses cannot be separated from the cement bosses. In Uttar Pradesh, for example, I want to know whether there has been a proper investigation into the collections made in order to present a purse of Ks. 65 lakhs or so to Mr. C. B. Gupta and how much of that money came from the cement industry. Mr. Vice-Chairman, these are important questions because cement is a major industry and initially it was thought that the future development of this industry would be in the public sector. Then suddenly you remember several years ago we got a list of a number of licences being issued to the Birlas or to Birla benamis and so on. In fact, this industry has really taken possession of this Ministry. The Ministry is deliberately helpless because of this. I

put it to the House and to the Minister through you, Sir, that some people, high-ups, are very closely linked up with the cement kings who make regular payments to them and it is with their help that they are making nonsense of all the regulations and restrictions that they have now or they had before. Therefore, I would like to know the real position. I want to know whether there has been a thorough enquiry.

Finally, Mr. Vice-Chairman, here is a case for a thorough probe by the Central Bureau of Investigation into the entire conduct of the cement industry after decontrol. The terms of reference should be very very wide and the whole thing should be gone into in all its aspects. I can tell you that in other country this is done. But here it is not done at all. Why has not this industry been nationalised? Why has not the management been taken over under the Industries (Development and Regulation) Act? That we would like to know. Is it because *he Somanis and others who are in the cement industry are very pally with the Congress and pay them even now. This is the position, Mr. Vice-Chairman. It is a great scandal. You have been good and we are having this discussion and Mr. Mathur is a good man and he has given an example. But how did he miss Mr. Sukhadia?

SHRI HARISH **CHANDRA** MATHUR: No name was mentioned.

SHDI BHUPESH GUPTA: That is all right. But why this discrimination?

SHRI **HARISH CHANDRA** MATHUR: No discrimination.

SHRI LOKANATH MISRA: Mr. Sukhadia lives on black money all the time.

SHRI BHUPESH GUPTA: But Mr. Vice-Chairman, cement was decontrolled by the Congress Party and it is the Congress Government which

[Shri Bhupesh Gupta]

behind the stage had some kind of a deal and took certain assurances and then came and told Parliament that they had done that thing. And it was done in face of terrible opposition from our side. Now, after all that had been done by the cement thieves—cement thugs they should be called—why is not ths Government holding a through probe under the proper law Certainly, the Commission of Inquiries Act could be utilised in order to find out the facts and pending that some of the cement industry units should be certainly taken over by the Government; if not nationalised straightway, at least the management should be taken over by the Government. I would like to know whether the entire cement policy of the Government would be reconsidered again in the light of the very bitter and shocking experience at the hands of those cement thieves and cement thugs who are the patrons, above all, of the Congress Party.

SHRI M. P. BHARGAVA-. (Utter Pradesh): I would also like to request the hon. Minister to order a thorough probe info this whole affair and I would also like to know from him whether he is considering amending section 293 of the Companies Act regarding contributions to political parties.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Vice-Chair -man, may I know from the hon. Minister what steps are being taken to seize the papers of CACO because unless and until all these papers are seized it is not possible to detect any-thing? What Mr. Mathur nas said is a very serious matter. My friend, Mr. Bhupesh Guota, just now yaid that he gave a party or a political slant. There was no political slant. Political slant is being given by certain hon. Members on the other side because the names here are of Mr. R. N. Singh Deo. Mr. Balra, i Madhok and Mr. IVshmukh of the Jana

Sangh and Swatantra Parties while no leader of the Congress Party is mentioned in the list.

SHRI DAHYABHAI V. PATEL: They take only back money?

SHRI CHANDRA SHEKHAR: I never interrupted the hon. Member and he should not also interrupt me.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Yes, no interruptions please.

HARISH CHANDRA MATHUR: But what difference does it make?

SHRI CHANDRA SHEKHAR: Whenever. the question comes up of curbing monopolies, whenever the question comes up of taking drastic action against these criminals of our social life, may I ask the hon. Mr. Dahyabhai Patel whether he has forgotten the day when I raised the question of the Hazari Report and it was he who said that it was not a matter of urgent public importance? I know there may be some Congressmen who are perhaps being fed by these tycoons of the economic life of our country but shamelessly the Swatantra Party and the Jana Sangh opposed the Resolution and sponsored their cause in the House. Birla, the greatest criminal among the monopolists, did not find any support but from Mr. Dahyabhai Patel and members of the Jana Sangh Party; These are the people who claim themselves to be champions of honesty integrity and everything else. I say these capitalist interests, these monopoly interests know very well whom to choose to sponsor their cause and that is why they have chosen these people. I agree with Mr. Bhupesh Gupta that when the cement decontrol question came before this House we warned the Government again and again that they should not get entangled in these capitalists' hands but at that time they were taken in by these Somanis. Jains and Birlas and they thought that they would keep

their -word. Mr. Vice-Chairman, it is not important whether they gave a lew lakhs to the Swatantra Party or the Jana Sangh or the Congress Party. The question is that certain people in the country-especially this CACO is headed by a Swatantra Party man if I know it correctly-want to manipulate the whole of our politics in a particular direction and a camp is being established by the feudal reactionary .capitalists in order to subvert the whole country. What has happened in CACO? What happened at the time of the Haza'ri Report discussion? What happened at time when the question of Oberoi Intercontinental came up? These are all parts of the same thing. These reactionaries are out to see that the socialist advance of this country is retarded. I hope therefore that the hon. Minister for Industrial Development will take all measures under the Companies Act that these tycoons do not go on uninterrupted. I know the Ministers- and the hon. Minister particularly— very honestly feel that something should be done but what has been done in respect of Birlas in spite of my memorandum for the last three months? They are manipulating the papers. What can be done against this CACO if the Government takes two months to investigate and seize their papers?

CHANDRA **SHRI** HARISH MATHUR: Not for investigation but tor getting the list.

SHRI CHANDRA SHEKHAR; So I would request the hon. Fakhruddin Sahib that if he wants to do something he should take immediate action. It is not only the intention, it is not only: Jhe direction but it is the speed which is required. If you are not going to take speedy measures nothing is going to happen. Therefore I would request the hon. Minister to take immediate action in order to see that all the papers are seized so that they are not allowed to manipulate the papers.

SHRI A. G. KULKARNI: Sir, ...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Just a question,

SHRI A. G. KULKARNI: You have allowed everybody ten minutes. Why do you say this to me alone? I am a poor man.

Firstly, I want to oppose the statement made by Mr. Lokanath Misra. Whether the Maharashtra Pradesh Congress Committee's name is there or not, I do not know. Whatever it is, it must be enquired into. But leaving that aside. I fully support Mr. Mathur's contention that no political party should be supported by any capitalist organisation because that will be a mockery of democracy. I therefore support him that whether it is Congress or Swatantra or Jana Sangh or Communist, money should not ba given. We know from Bank of China money has been' received by them. So I oppose this kind of thing.

You know, Sir, I am a man who has always done some constructive thinking about the development of industry in the country. I know the difficulties of the cement industry. They wanted about Rs. 200 crores for development and one would have that that the money given by the Government, that the concessions shown by the Government, would have been genuinely utilised for the difficulties of the cement industry. of applying it for politics. I therefore demand that the hon. Minister for Industrial Development should here and now instruct the C.B.I, to enquire in to this; otherwise the books will go away and he will not find even a piece of paper from which he could get any evidence. So I request that the case of CACO should be immediately handed over to the C.B.I. for enquiry.

For the information of the hon. Minister I may say that in the villages and in the urban areas cement is sold between Rs. 15 to Rs. 20 by the hirelings of the CACO people. Their relatives, their benami agents are the people who are distributing cement. [would therefore say: leave aside

[Shri A. G. Kulkarni.] everything else but please take over ;he distribution of cement through the 3.T.C.; otherwise you will not find any cement in the coming months. -So immediately a probe must be nade into the affairs of CACO and the distribution of cement must be taken over from the CACO and entrusted to S.T.C. because the avowed aim of the aim of the country is to have social distribution.

SHRI RAM NIWAS MIRDHA: The matter that has been brought before the House by the hon. Shri Mathur is of the highest importance and we are very greateful to him for unearthing, what can be called in an understatement, a scandal of the highest order. I would not repeat the arguments that have been advanced by our friends here but I would make Borne suggestions to start with.

Our experience with decontrol has been most disastrous and I would urge upon the Government to cancel it forthwith. The decontrol a_s it has been functioning up till now is not helping the economy and it has not brought about the results that were expected of it. Therefore it needs to be cancelled forthwith and the previous arrangements should be reverted to as early as possible. Otherwise after a year or so when we meet again here we would be in the same position and we will be repeating the same story of breach of faith on the part of the cement industry and the breach of the assurances that they gave at the time of decontrol.

6 P.M.

Then, another thing the Minister said was that work was formerly being done by STC and this organisation was formed merely for the pur-rose, of doing the work which STC vas doing previously, which means illocation of cement to various areas if the country. Even STC were •harging a certain sum of money per »ag. Since they failed to impose e-control, other mischief has come r.to this. If the reimposition of cental is going to take some time, I would

urge upor she Minister to take over the work of co-ordination and distribution from this CACO and give it back to STC. That was the only pur. pose for which CACO was formed. We and the Industry Department were satisfied with the way in which STC was functioning. They had no dishonest accounts. There were representative of Industry on that. Even in regard to iron and steel, the decontrol of iron and steel has not brought forth any harm like CACO. The Joint Plant Committee has got industry representatives. They sit together and see how distribution at the fixed price is being made. So, this is the thing which should forthwith be done. The STC should be given right away the power to distribute and co-ordinate the distribution of cement as heretofore. Till that time, our Minister really goes back on this policy of decontrol.

Then, Sir, many irregularities in respect of company law and income-tax have been brought before the House. I would suggest that enough evidence Is there to immediately register a case under the company law and IPC. You should proceed with investigations forthwith and seize whatever documents exist. After that I would not rest content with merely a criminal investigation. I would suggest that a Committee of Members of Parliament should be appointed to go into it thoroughly and probe into the modus operandi in the private sector. When decontrol of such things is brought about, they have a subtle and most insidious way of working, which has to be brought out. The CIB would merely say that there are innumerable breaches of law. For example, it was mentioned by an hon. friend that giving...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Do not go into that.

SHRI RAM NIWAS MIRDHA: I would just point out a thing which was mentioned i.e. political Parties can be given money. Under the company law it could be done, but then

there are serious restrictions. There is a percentage which they can give as trie maximum amount. Ali these tilings nave to be probed: mio. Here we have a list of completely bogus or oenami names. If the money was paid by cheques in many cases the papers have ;o be seized and immediately a Committee of Members of Parliament snoula be appointed to go into this whole transaction and see what laws have been infringed and to what extent Income-tax authorities should also be informed as to where this money came from and whether it is liable to taxation or not. The whole transaction should be discussed. I would not go into the political aspects which are also very serious because it seems that there is an impression in the country that the private sector and the rich tycoons in our country can go and buy anyone in this country, they have approach to the highest places where the sources of political power reside. We must put some curbs on that. The whole thing should be taken most seriously. Also, the Minister should give an assurance right now that he will do all that is possible under the company law, under the income-tax law, etc. so that these things can be stopped and most serious action can be initiated.

Half-an-hour

SHRI BANKA BEHARY DAS (Orissa): Mr. Vice-Chairman, I do not generally like that dirty linen should be washed in public like this, but I am happy that sometimes to improve the political atmosphere of the country such dirty linen has to be washed and it has been washed. I remember the day...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Put a question.

SHRI BANKA BEHARY DAS: I remember the day when I was in the Visitors' Gallery in Lok Sabha when our late Commerce Minister, Mr. Lai Bahadur Shastri, was piloting the Companies (Amendment) Bill, to legalise the corrupt practice of contribution to political parties by companies. At that time, all the political

parties, those who were represented U3 LOK Sabha, including Mr. Masani[^] of the Swatantra Party, stoutly resisted that amendment, but the entire, Congress Party gave full support to, Mr. Lai Bahadur Shastri to see that the amendment was incorporated in the Companies Act. As long as money was flowing to one quarter, not a single voice was raised against this practice. I am happy, but when it had started flowing into other directions, a discussion, with a certain amount of realism, has come about in this country. I want to tell the Minister that it is not enough to enquire into this shady deal here. Everybody knows this shady deal was continuing for the. last so many years in this country and that great Report of the Monopolies Enquiry Commission described all those shady deals in three or four pages. They have said that these big Indian capitalists now are not only corrupting the political life of this country, but they have corrupted the entire bureaucracy and that is one of the main reasons why these monopolies should go in this country. After that big Report which was submitted two years back, there is still no sense of realism in the Congress Party to bring forward an amendment to the comapny law. Even now they say that money has started flowing, that it is now creating Chief Ministers and Prime Ministers also. Mr. Mathur was not right when he said that this was creating Chief Ministers. It is not only creating Chief Ministers. It is creating Chief Ministers and Prime Ministers in this country. I know also instances-I do not want to give their name here—where there is a particular concern in which Government has invested 49 per cent of the share capital. The Government gave sufficient loans also. It was running at a loss and only this year it has gone into liquidation. It has also contributed one lakh of rupees, though there were two Directors from the official side, and that one lakh of rupees was given to the AICC President. For whal purpose? Not for any political-purpose . . .

Discussion

AH HON. MEMBER: Who was the President then?

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SHRI BANKA BEHARY DAS: I will not say it, because I do not want to enter into that controversy. Those things are in the Government record itself. It is also there in the record of the Industry Department of the Government of Orissa. For what purpose? That money was given not in furtherance of any industry, not even for political purpose of the political party. It was given for research in small-scale industries in a cell of the AICC office. 1 do not know whether there is any cell in the AICC office to carry on research in small-scale industries.

Here I come to the main question. You know that this corrupt money that has been given is not the money of these people. It is the money of the real tax-payer. It is the money of the consumer who has paid a higher price for his cement. It has gone to corrupt sources, it may be political parties or individuals or whatever A thorough probe only is not sufficient. The problem has been diagnosed in the Monopolies Enquiry Commission's Reporl. Only these people should have the courage to immediately amend the Companies Act, so that a single paisa cannot be contributed either to any political party or for a purpose which is not bona fide. I know sometimes in the name of miscellaneous expenditure, in the name of labour welfare also they have contributed to political parties. So, the only question now mooted is of having a thorough probe. I also want a thorough probe into all these shady deals. They should go into the companies' affairs and the main causes should be removed. The main causes can be removed only by amending the company law.

May I know from the Minister now, after this discusion, whether he is prepared to amend the company law during this Session, and if not, in the coming Session, so that any contribution to any political party will be completely banned? The provision

should be so comprehensive that any contribution to individuals or institutions, which is not of a bona file nature should also be banned. Then only the problem can be solved. Only the Congress Party have the opportunity of bringing forward such a measure because they are in power a* the Centre and being in charge of company law are tney going to amend it? If they do not amend it and carry on this witch-hunting, whenever it suits them, they come out with an open statement whenever it does not suit them they keep quiet. By this the purpose will not be served. I hope the Minister of Industry will come forward with a statement that he is going to amend the company Jaw to this effect forthwith.

Discussion.

MR. VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): According to the list I have called all the names. But I have got three more names. According to rule I can refuse them, but I will exercise my discretion pro vided they help me and just put ques tions. Two minutes each.

श्री राजनारायण : यरकार से बहुत ही सफाई के साथ मैं यह जानना चाहता है इतने दिनों से इसकी चर्चा इस सदन में है। में तो लोकनाथ मिश्र को इसके लिए मुनारक बाद जरूर दंगा क्योंकि इन्होंने निस्ट हमको एक हकते पहले ही सब दिखा दी थी, बहत ही सफाई से दिखा दी थी, उन्होंने यह नहीं छिपाया कि उनकी पार्टी का भी नाम है क्योंकि वे एक आनेस्ट आदमी हैं और वे चाहते हैं कि इस मामले में कोई न कोई लेग त रीका निकाला जाय, चाहे वह की, भी पार्टी हो, उसका सिस्पन, गलत इस्तेमाल न कर पाए । ग्रंब तक सरकार ने इस सम्बन्ध में जो कुछ भी सोना हो हम उसकी जाता चाहते हैं और यह भी जानना चाहते हैं कि क्या यह सही है कि जो लिस्ट थी ले हैं। ब मिश्र जी के पास है, जो लिस्ट माननीय पित्र चन्द्र शेखर के पास है च्रीर जिस लिस्ट के कुछ इधर-उधर नाम हमको याद है बया वह मंत्री के पास नहीं है ?

उत्सभाष्यक्ष (श्री ग्रजबर ग्रली खान) । ग्राप सब दे दीजिए।

श्री र जनाराष्टण : श्रीमन्, जब ग्राप यहाँ बैठते हैं तो हम को ऐसा लगता है कि इस खूबी के साथ सरकार बच जाती है कि मैं कह नहीं सकता । हमारा ग्रिधिकार है कि हम इस लिस्ट के पूरे नाम पढ़ दें, रिकार्ड में रहेगा, सरकार देखेगी-- व्यत्तिगत नाम तो बहुत हैं---

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Shri H.K. Mahtab	10,000.00	वे डालमिया सीमेन्ट लिमिटेंड की ग्रोर
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Shri Moolchand Deshlehra .	65,000.00	U.P. Congress Elections Fund, 8,500-00
A. Rajasthan Party	50,000.00	Leader, Congress Legislature Party U.P. 8,500-00
Shri M.K. Shastri	10/c0:00	कुल पैसा दिया 17,000 । इसके बाद
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†[] English transliterati	on.	सम्मानित सदस्य इस बात को खुद क्यों नहीं

महसूस करते कि एक गरीब पार्टी संयक्त सोशलिस्ट पार्टी भी है--ग्रगर यह ज्यादा नहीं याई तो कुछ भी याई-हमारी पार्टी के पास कोई सेन्ट्रल फंड नहीं है, हम ने नियम बना रखे हैं कि हर कॉस्टीटएन्सी में तीन हजार रुपया टिकट बेच-बेच कर केन्डीडेट जटाये. जो नहीं जटायेगा उनको टिकट नहीं मिलेगा, डिसेन्ट्लाइज कर दिया है। एक तरफ फंड सेन्ट्रलाइज करते हैं और दूसरी तरफ चाहते हैं कि डेमोकेटिक गवनें मेंट बने । यह नाममिकन है। जब तक करोडपितयों के पैसे से गरीबों का वोट खरीदा जायेगा और गरीवों का बोट खरीद कर, मरकार बना कर, उन्हीं करोड़पतियों के नोटों की हि हा बत की जायेगी तब तक क्या यह सरकार समझती है कि इस देश में सच्चा जनतंत्र ग्रा पायेगा, हर्गिङ नहीं।

इसलिये ग्राज में पुछना चाहता हं कि क्या इस सरकार को इस बात की जानकारी नहीं है कि चुनाव के मौके पर सीमेंट के कारखाने-दारों ने सरकार पर दबाव डाला कि सीमेंट का दाम बढाया जाये । श्रीमन, कपडे का दाम बढ़ा दिया गया था, चीनी का दाम बढ़ा दिया गया था, चुनाव के मौके पर जब चीनी का दाम बढ़ चका तब चीनी के मिल-मालिकों ने पैसा दिया। वह लिस्ट भी ग्रा रही है कि किन-किन मालिकों ने किन किन को कितना-कितना पैसा दिया है, क्योंकि ये लो । इतना तो हम लोगों को बता ही देते हैं कि एक-एक मिल पर पंचास हजार, दो लाख या तीन लाख २० लगाया है, इत वि जानकारी तो हमको हो गई । तो चीनी के तमाम एसोसियेशन वाले, सीमेंट के तमाम एसो-सियेशन वाले देते हैं। क्या श्रव भी सरकार इस नतीजे पर नहीं आ रही है कि इसको डिसेंट्रलाइज किया जाये, डिसेंट्रलाइज का मतलब नेशनालाइज, नेशनलाइजेशन के रूप में मैं कह रहा है, और पोलिटिकल पार्टी का इनका पैसा देना मना किया जाये । माननीय, उत्तर प्रदेश की एक सरकारी फ़ैक्टी है चक्र में।

मैं भूपेश गुप्ता जी के लिये कह रहा हूं, जरा भूपेश गुप्ता जी इस मर्ज का इलाज ढूंढें। चुकं की सीमेंट फैक्ट्री है। जब तक मैं उत्तर प्रदेश की विधान सभा में था बराबर मैंने सवाल उठाया कि इसकी बैजेंस शीट सरकार पेश करे, सरकार का उत्तर सदा यही रहता था, श्री सम्पूर्णानन्द जी मुख्य मंत्री थे, कि जो सरकारों कारखाना है उसके बैलन्स शीट के देने की क्या जरूरत है, यह तो सरकार सब जानती ही है। श्राज तक सरकार नहीं बता पाई कि कितनी सीमेंट पैदा हुई श्रीर कितनी सीमेंट बिकी श्रीर उसका टोटल हिसाब क्या है। जितनी बिकी, केवल उसका हिसाब है।

तो मैं कहना चाहता हं कि एक वडा भारी सवाल या गया है बाज हमारे देश के भाग्य में । देश का भाग्य बने या बिगडे इस पर मनहसिर कर रहा है। तो सरकार इसके बारे में सफाई से देख-रेख करने की योजना बना रही है या नहीं । हमारा सुझाव है, क्या सरकार हमारे सुझाव पर गौर करेगी, एक सुझाव मिर्धा साहब ने दे दिया है, मैं उसमें ग्रमेंडमेंट कर रहा हं ग्रीर मैं ग्रमेंडमेंट यह कर रहा हं कि आज मझको इस सरकार के सचिवालय पर विश्वास नहीं रह गया है, मैं सफाई के साथ कहना चाहता हूं कि च । पांच सचिव हैं, चाहे वह घर सचिव हों चाहे वह वित्त सचिव हों लेकिन यह सरकार एक कमेटी बनाये ग्रीर जांच कराये कि कितने सचिव हैं जिनके सीधे-सीधे छ:, सात, ग्राठ लाख के बंग्ले इसी दिल्ली में हैं और जिसका चार हजार, गाँच हजार रुपया महोना किराया माता है, कहां से उनके पान इतना पैसा मा गया। तो म्राज जो सारी यरीकेसी है यह व्यरोकेसी बाज इस अध्याचार को बढ़ाने में सहायक है और इन यरोकेनी के जरिये उस पार्टी के लोगों को ज्यादा पैता दिलवाया जाता है फैक्टियों से, जो पार्टी कि इस ब्यरोकेसी को सहारा दे रही है। इसलिये मैं चाहंगा कि एक कमेटी बने जिसमें यहाँ के [थी राजनारा गण]

जितने सचिव हैं बड़े बड़े जिनके दिल्ली में मकान हैं उनके पुरे एकाउंट की जांच हो ग्रौर उसी के साथ साथ एम० पी० लोगों की, केवल सरकारी कर्मचारियों की ही नहीं। यह सरकार ने जो एक बनाया हस्रा है . . .

उपसभाध्यक्ष (श्री ग्रक बर ग्रली खान) : यब याप बैठ जाइये।

श्री राजनारायण : . . . यह क्या है, जो भारतीय जानुसी विभाग है, जो इस सरकार का भारतीय जासूसी विभाग है उस पर भी मुझे यकीन नहीं रह गया है क्योंकि उस जासुसी विभाग से जिस हंग की रपट चाही जाती है उस ढंग की रपट लिखवा दी जाती है। यह भेद खुला त होता ग्रागर विष्टला ग्रीर शान्तिप्रसाद जैन का संघर्ष न हुआ होता, विडला का डिफेक्ट शान्ति प्रसाद जैन बता रहे हैं और मान्ति प्रसाद जैन का डिफेक्ट विडला बता रहे हैं ग्रीर वही कहीं चन्द्रशेखर को कुछ भिजवा देने हैं और कहीं इनको भिजवा देते हैं।

तो इन तमाम बातों पर इस संसद के सदस्यों की, जानकार सदस्यों की एक कमेटी बैठानी चाहिए जो सचिवालय के सचिवों की निगरानी करे, मंत्रियों की निगरानी करे और नेताओं की निगरानी करे। बिडला, नेहरू ग्रौर सचिव, ये तीनों सेठ मिल कर ग्राज इस देश को खा रहे हैं, इसका उपाय सरकार वया करेगी।

SHRI KRISHAN KANT (Haryana): May I know from the hon. Minister whether, while enquiring about what Mr. Mathur has said, he will also enquire whether the appointments of dealers and stockists for cement were also made on political preferences and most of them were given to those who are siding with the Swantantra Party?

Secondly, in the light of all this, will the Government think of changing the whole scheme of decontrol of

of cement and also decontrol other commodities which is coming up daily?

Thirdly, as "many Members have suggested, will they consider changing, the Company Law that contribution to political parties shall not be made? In this connection, I would say that there seems to be a big conspiracy of i the bureaucrats, the civil servants and the monopoly holders. And this is a very clear from the fact that the Ex-Auditor-General, Mr. A. K. Rey, who I had resigned from Messrs. Turner Morrison after agitation in both the

I Houses, still continue to represent as director on Messrs. Alcock Ashdown who are the producers of cement mai chinery as a nominee of Messrs. Tur-

I ner Morrison. If this is so, will Government take any action in this respect and see that the Ex-Auditor-General about whom so many things have been said is remove^ from that organisation?

شدى اے - ايم - طارق : مستو وائس چيومين -

جب تک چوروں ، والا زنوں کا در دنیا یر ناب هے بہلے محجه سا بات کونے جه آزادی کا طالب هے

श्री राजनारायण: क्या कहा।

شرى اے - ايم - طابق : ميں نے کها که جب تک چورون ، راه زاون ک در دنیا ہر عالب ہے - پہلے ہے سے بات کرے جو آزادی کا طالب ہے -

उपसभाष्यक्ष (श्री ग्रक्त बर ग्रली खान) : यह तो आपने शेर पर , ववेश्वन फरमाडिये ।

شری اے - ایم - طارق : بات یہ هے که پنچولے اللی سالوں سے جب سے

داوليملت كا وجود هوا هے - هم سوال کرتے آئے ھیں وزیر جواب دیتے رہتے عين ليكن اصلى بيماري كا عالج اب تک نہیں ہوا ہے اور مجھے امید ہے کہ وقت آگیا ہے کہ یہ فخور فخور الدين على احمد صاحب هي حاصل کریں اور ایلی همت و تدبر سے اس کا علام یہ نکالیوں که بوے بولے دولت مدد دولت کا استعمال جو اس ملک کے سماے کو اور سماے واد کو خواب کرنے کے لئے کرتے ہیں اس کو کیسے رورًا جائے - روكلے كا وهي طويقه هے جو اکثر دوستوں نے کہا - راج نوائن صاحب نے ، مانھر صاحب نے اور مودها صاحب نے رکھا مے اور یہ پہلے بھی رکھا جا چی ہے کہ کمچھ سختیاں كى جائيس - هم أن لوگوں كو بوى قعیل دیتے هیں - اس میں آفیسر بھی آ جاتے ھیں ، ان کے نام پر بھی بنا، نکتا ہے ۔ لے دے کے پیچھلے دس پلدولا سال مين همارے هانه مين ایک فویب مددرا آگیا اس کی آپ نے کھال نوپ لی - ایک چمادر کو هم نے پکوا لیکن بوے بوے شہر جو اس ملک میں تھے وہ عیں ، چاھے بولا هون ، گونُنكا هون ، شانتي پرشاد، جین یا سرمانی یا دامانی یا کمانی جو هوں جلہوں نے همارا خون تک چوس لیا ہے جو که همارے کفی تک کے مالک ہو گئے میں ، جو کہ ممارے مستقبل کے مالک بلے مهن اور جو که هداوے حال کو برباد کئے بیٹھے۔

ھیں اور یہ ھماری سوسائٹی کے اعلیٰ توين آدمي هيں - يه ولا لوگ ميں جن کی محفل میں جانے کے لئے همارے بوے بوے آفیسر بیتاب رھتے هیں که کب باوا آ جاگے کاکٹیل پارٹی کا - پوچھتے پھرتے ھیں - ھماری خود گورنمات ذمه دار هے تمام پاله تمکل جماعتیں اس بات کی ذمهدار هیں ۔

उपसभाष्यक (भी अकबर अली खान): क्वेश्वन कीजिये. सवाल कीजिये।

شرى اے - ايم - طارق : آپ نے راج نوائن جي کو انظا وقت ديا تو كچه هم لوگوں كو بين سوتعه ديجيئے۔ تو جلاب اس ملک میں کوپشن کو حم بهی زنده رکهنا چاهتے هیں لیکن جو واقعی دیانت دار هیں جن میں ایمان اور خلوص هے وہ یه کہتے هیں كه هم اس ملك مين سوشاؤم لانا چاهتے ههيں - هم کو سوچنا هے که أس ملک میں اس قسم کے لوگ بسیں کے جو همارا خون چوسلا جاعتے عهن ، جو اپلی دولت کو اس ملک کی تہاهی کے لئے استعمال کرتے هیں یا وہ رهیں کے حو اس ملک دو آباد وكهذا چاهتے هيں .. اس مين كوئي شرم کی بات ہے ۔ ایک طرف کانکویس آرگنائزیشن کو پیسه صلقا هے ارر دوسری طرف انڈیویمولس کو ۔ عو سكتا هے كه اور يهي فود هوى اور ان - Lakey

دوست اے - کے - راے کا نام لیا ہے -کئی کمپنیوں کے ڈائیکٹر عیں ، اس هاؤس میں میں ایک میمورنڈ، دے رها هوں - ایک معمولی انڈسٹری ہے هوستل اندستن - يه بهي ايک ملوپلي ہلی ہے اور جس کے ہاتھ میں یہ ملوپلی ہے اس کے حاندان کا عو ایک فرد آج پالیٹیکل لیڈر هو رها هے -دلی کی سوتفار پارٹی میں اس کے سن - ان - لا پريزيدنت هين ، كشمير مدى جهان ان كا كوثى تعلق نهين ان كي دَاتر - ان - لا يويذيذنت عو كُني هيي - كهنا يه هے كه كيا اس ملك میں وہ لوگ طاقت میں رهیں گے جو اس ملك كي آزادي كے لئے جان پر کھیلے - جنہوں نے سر عتھیلی پر رکھے تھے یا وہ چاد سرمایہ دار جو دولت کے نشہ میں ، دولت کے بل بوتے پر هريش چندر ماتهر كو هراتے هیں - جلہوں نے لوگوں کو صرف اس لئے هرایا هے که ولا لوگ ان کے هاتھ مين نهين کهيلتے هيں - جو اس سوسائلی کو تبدیل کرنا چاعتے هیں اہے عیص و آرام کے لئے -

میں آخری بار اپ دوست لوک ناتھ مشرا جی کو دعوت دوں کا کہ ان کی جگه سوتنتر پارٹی نہیں ہے کانگریس ہے جتنی جلدی وہ یہاں آ جائیں ان کے لئے اچھا ہے۔ ان کی عاقبت بہتر ہو جائیگی۔

[شری اے - ایم - طارق]
افراد کی وجه ہے یہ چھ جاتے ھیں۔
حکومت ہو ان کا قبضہ ہے اور ان چلد افراد
پر ان کا قبضہ ہے اور ان چلد افراد
نویسوں کی مدد نہیں کر سکتے
نویسوں کی مدد نہیں کر سکتے
کر سکتے ھیں - اب رقت آیا ہے که
سرکار بع فیصلہ کرے کہ یہ چلد

سرایه دار رهیل کے یا سوسائٹی

منجهے اس بات کا نہایت انسوس ھے - یوں میں اسے تعیا بھائی کا نهایت احترام کرتا هوی ولا مرد مجاهد کے بیتے هیں - سردار پٹیل کا بہت ہوا حصہ اُس ملک کے بھانے میں ہے ایکن مجھے انتہائی افسوس ھے که سردار پالیل کا بیٹا ان لوگوں کی حمایت کوے - اس سیکشوں کی حمایت کرے جو اس ملک کو ب سمام واد كو تبالا كرنا چاهتے هيں -مجهد امید هے که اگر آج سردار پتیل ھوتے تو وہ دھیا بھائی کو گھر ہے نکال دیتے ، کهر میں داخل نہیں هونے دیتے - لیکن یه میری بد قسمتی رهی یعلی اہم وہ لوگ جذبوں نے اس ملک میں نعرہ دیا غربت دور کونے کا ۽ تعري ديا افلاس دور کرنے کا ۽ تعري دیا جہالت دور کرنے کا - أج چند سومایه داروں کے تنکتهٔ مشق بنے هوئے ههي - تهيك هے مرجم ايك

†श्रि ए० एम० तारिक : मिस्टर बाइस चैयरमैन, जब तक चोरों. राहजनीं का डर दुनिया पे गालिब है, पहले मुझसे बात करें जो ग्राजादी का तालिब है।

श्री राजनारायण: क्या कहा?

श्री ए० एम० तारिक : मैंने कहा कि जब तक चोरों, राहजनों का डर दुनिया पे गालिब है, पहले मुझसे बात करें जो प्राजादी का तालिब है।

उपसभाष्यक्ष (श्री ग्रकतर बलो खान) : यह तो आपने शैर पढ़ा, क्वेश्चन फर्माइये ।

श्री ए० एम० तारिक: बात यह है कि पिछले ाई सालों से जब से पालियामेंट का वजूद हुआ है, हम सवाल करते आए है बज़ीर जवाब देने रहते हैं लेकिन असनी बीमारी का इलाज अब तक नहीं हुआ है ग्रीर मुझे उम्मीद है कि वक्त ग्रागया है कि यह फखर फबरूदीन ग्रली ग्रहमद साहब ही हासिल करें ग्रीर ग्रपनी हिम्मत व तदब्ब्र से इसका इलाज यह निकालें कि यह बड़े बड़े दौलतमंद दौलत का इस्तेमाल जो इस मुल्क के समाज को और समाजवाद को खराब करने के लिये करते हैं उसको कैसे रोका जाये। रोकने का वही तरीका है जो अक्सर दोस्तों ने कहा। राजनारायण साहब ने, माथुर साहब ने ग्रीर मिर्घा साहब ने रखा है ग्रीर यह पहले भी रखाजाचुका है कि कुछ सस्तियां की जाए। हम उन लोगों को बड़ी ढील देते हैं। इसमें श्राफिसर भी ग्राजाते हैं उनके नाम पर भी बट्टा लगाता है। ले दे के पिछले दस पद्रह साल में हमारे हाथ में एक गरीब मन्दरा आ गया उसकी आप ने खाल नीच लो एक चमगादड को हमने पकड़ा लेकिन बड़े बड़े शेर जो इस मुल्क में थे वह हैं, चाहे बिडला हो, गोंबंका हों, शांति प्रसाद जैन

या सोमानी या दामानी या कमानी जो हीं जिन्होंने हमारा खुन तक चुस लिया है, जो कि हमारे कफन तक के मालिक हो गए हैं, जो कि हमारे मुस्तकविल के भालिक बने हैं और जो कि हमारे हाल को बरबाद किये बैठे है श्रीर यह हमारी सोसायटी के ग्राला तरीन ग्रादमी हैं। यह वे लोग हैं जिन की महफिल में जाने के लिए हमारे बड़े बड़े ग्राफिसर बेताब रहते हैं कि कब बुलावा ग्राजाए काकटेल पार्टी का । पूछते फिरते हैं। हमारी खुद गवर्नभेंट जिम्मेदार है, तमाम पालिटिकल जमायतें इस बात की जिम्मेदार हैं।

उपसन ध्यक्ष (श्री धकतर जलीखान) क्वेश्चन कीजिये, सवाल कीजिए ।

श्री ए० एम० तारिक : श्राप ने राजनारायण जी को इतना वक्त दिया तो कुछ हम लोगों को भी मौका दीजिये ! तो जनाब, इस मुल्क में करण्शन को हम भी जिन्दा रखना चाहते हैं लेकिन जो वाकई दयानतदार हैं जिनमें ईमान ग्रीर खल्स है वह यह कहते है कि हम इस मुल्क में सोशालिज्म लाना चाहते है हमको सोचना है कि इस मुल्क में इस किरम के लोग बसेंगे जो हमारा खून चूसना चाहते हैं, जो अपनी दौलत को इस मुल्क की तवाही के लिए इस्तेमाल करते हैं या वह रहेंगे जो इस मुल्क को भ्राबाद रखना चाहने हैं। इसमें कोई शर्म की बात है। एक तरफ कांग्रेस आग्रेनाइजेशन को पैसा मिलता है श्रीर दूसरी तरफ इन्डीविजश्रल्स की हो सकता है कि और भी फर्द हों और उन ग्रफराद की वजह से यह छा जाते हैं। हकूमत पर इन का कब्जा है । मोसायटी पर उनका कब्जा है ग्रीर इन चन्द ग्रफराद के मुकादले में हम गरीब अखबारनिवसों की मदद नहीं कर सकते हैं। हम सोसायटी की मदद नहीं कर सकते हैं। अब वक्त आया है कि

श्री ए० एम० तारिका सरकार यह फैसला करे कि यह चन्द सरनायादार रहेंगे या सोसायटी रहेगी।

मझे इस बात का निहायत अफसोस है। य मैं ग्रपने डाहाभाई का निहायत एतराम करता हं वह मदेंमजाहिद के बेटे हैं। सरदार पटेल का बहुत बड़ा हिस्सा इस मल्क को बचानें में है लेकिन मझे इन्तहाई अफरोस है कि सरदार पटेल का बैटा उन लोगों की हिमायत करे, उस सेक्शन की हिमायत करें जो इस मल्क को, समाजवाद को तबाह करना चाहते हैं। मुझे उम्मीद है कि ग्रगर भाज सरदार पटेल होते तो वह डाह्याभाई को घर से निकाल देते, घर में दाधिल नहीं होने देते। लेकिन यह मेरी बदकिस्मती यानी रही लोग जिन्होंने इस मुल्क में नारा दिया गुर त दूर करने का, नारा दिया इफलास द्र करने का, नारा दिया जहालत दूर करने का । ग्राज चन्द सरमायादारों के तक्ते मणक बने हुए हैं। ठीक है मेरे एक दोस्त ए० के० राय का नाम लिया है ाई कम्पनियों के डायरेक्टर हैं इस हाउस में मैं एक मेमोरेंडम देरहा हं। एक माम्ली इण्डस्ट्री है होस्टल इण्डस्ट्री । यह भी एक भोनोपली बनी है और जिसके हाथ में यह मनोपली है, उसके खानदान का हर एक फर्व ग्राज पालिटिकल लीडर हो रहा है। दिल्ली की स्वतन्त्र पार्टी में उसके सन-इन-ला प्रेसिडेंट हैं, काश्मीर में जहां उनका कोई ताल्लक नहीं, उनकी डाटर-इन-ला प्रेजिडेंट हो गई हैं। कहना यह है कि क्या इस मुल्क में वह लोग ताकत में रहेंगे जो इस मुल्क की ग्राजादी के लिए जान पर खेले, जिन्होंने सर हथेली पर रखे थे या बह चन्द सरमायादार जो दौलत के नशे में दलत के बाबते पर हरीश चन्द्र माथर ो हराते हैं। जिन्होंने लोगों को सिर्फ इस लिए हराया है कि वह लोग उनके हाथ

में नहीं खेलते हैं जो इस सोसायटी को तबदील करना चाहते हैं अपने ऐश व आराम के लिए।

मैं आखिरी बार अपने दोस्त लोकनाथ मिश्र जी को दावत दूंगा कि उनकी जगह स्वतन्त्र पार्टी नहीं है कांग्रेस है। जितनी जल्दी वह यहां या जाएं उनके लिए यच्छा है। उनकी आकबत बेहतर हो जायेगी।

SHRI FAKHRUDDIN ALI AHMED: Sir, I have listened with rapt attention to the various observations which have been made during the discussion on this matter. As tar as I could understand from Shri Mathur, when he brought forward this subject before this House, his sole purpose was that political life should not be allowed to be corrupted by private industrialists, and it is with that intention that such matters as were within his knowledge he wanted to place before this House and wanted to know how far these were facts.

He has not sought to shield one party or the other. He has made it very clear that whoever is to be blamed, that is not his concern. His main concern was with regard to two issues which he has raised in the course of these discussions.

I am indeed sorry that in the course of the debate various observations have been made. Reflections have been made which are not justified unless and until all the facts are before us. Therefore, I would like to request: the hon. Members that it is only meet and proper for us to reach a conclusion or to say about one person or about 'one organisation, only after the facts with regard to these matters are before us and then only can we reach a definite conclusion about these matters.

In the course of the discussion also questions regarding monopoly have been raised. I would like to inform the House that, if possible, I shall be

placing before this House a Monopoly Bill which goes far beyond what was recommended by the Monopoly Enquiry Committee. The Monopoly Enquiry Committee wanted to restrict such monopolistic or restrictive trade practices which have come into existence. It was a solution more or less of a curative nature. But, Sir, having regard to the various tendencies in our country, having regard to the facts and circumstances which are available to us, we have gone further and said that the measures should not only be curative but also preventive so that concentration of wealth to the detriment of the poeple of the country may be checked. So I would not like to take much time of the House so far as observations with regard to monopoly are concerned.

Half-an-hour

Then, Sir, some observations have also been made whether time has not come now when funds of various political parties should not be allowed under the provision of law. My submission is that this is a 'matter which cannot he disposed of in the course of

a discussion of half an hour. I would like this matter to be discussed thoroughly so that this matter may be considered . . .

SHRI RAJNARAIN: When and where?

SHRI FAKHRUDDIN ALI AHMED: In this House, so that this question may be discussed from all aspects. It is not enough that only corporate companies should be prevented from doing this. There are various other bodies through which these funds are being utilised in order to corrupt the political life. It is, therefore, a matter which should be considered from all points of view.

SHRI LOKANATH MISRA: Are you writing to State Governments?

SHRI FAKHRUDDIN AU AHMED: This is not the time when I should deal with these aspects of the matter. This is a matter which can be left for a thorough and further discussion, a matter in which I would like all political parties to take such a lead as will make our political life free from such corruptions.

Discussion

Then, Sir, a large number of names have been given before this House. I confess that so far as I am concerned. I am not such a privileged person who has got a list of the persons or the bodies who have got these monies out of this Rs. 31 lakhs. The only reply I could get from these concerned persons was that about half the money has been spent in the purchase of jeeps. Now if these people can give that list to some of the Members, it would help. Why they have not given this list, I do not know.

SHRI RAJNARAIN: I have read out the whole list.

SHRI FAKHRUDDIN ALI AHMED: If the list had been supplied to me, it would have been possible for me to analyse the whole thing and place a clear picture before the House to take one view or the other.

So far the various suggestions have been made, I would only like to say that whatever action is called for will be taken to see that these malpractices are not allowed to continue.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I am glad the Government will take a serious view of this thing and do the needful.

The House stands adjourned till 11 A.M. on Wednesday

> The House then adjourned at thirty-seven minutes past six of the clock till eleven of the clock on Wednesday, the 16th of August, 1967.